GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:4091 ANSWERED ON:21.03.2013 VILLAGE ELECTRIFICATION

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Will the Minister of POWER be pleased to state:

- (a) whether a number of villages in the country particularly in backward areas still remain unelectrified and if so, the details thereof as on date, State/UT-wise;
- (b) the time by which all the villages in the country are likely to be electrified and all BPL houses are provided electricity connection, State/UT-wise:
- (c) whether more funds are likely to be given to the States/UTs for rural/BPL electrification and if so, the details thereof, State/UT-wise;
- (d) whether the contractors appointed under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) are caring out the village electrification work at a very slow pace due to which the electrification work has witnessed time over-run;
- (e) if so, the details thereof, State-wise; and
- (f) the punitive action taken/being taken against such contractors responsible in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

- (a) Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), 648 projects covering electrification of 1,12,795 un/de-electrified villages (UEV) and 3,96,336 partially electrified villages (PEV), have been sanctioned in the country including in backward areas. Cumulatively, as on 28.02.2013, the electrification works in 1,06,694 UE villages and 2,89,623 PE villages have been completed. The details of coverage and achievement of villages, state-wise are at Annex.
- (b) & (c) Government has proposed to continue RGGVY in 12th Plan for covering the remaining villages/habitations irrespective of population as per availability of funds.
- (d) & (e) The progress under RGGVY in most of the States is satisfactory. However, in some States, the progress is slow due to following reasons:-
- (i) Extremely difficult terrain, bad weather and problem of approachability particularly in North Eastern States, and Jammu & Kashmir.
- (ii) Severe law and order problems in Naxal affected States viz. Jharkhand, Chhattisgarh and Odisha.
- (iii) Litigation in contracts such as in Ukhrul and Senapati districts in Manipur pending with Hon`ble High Court, Guwahati.
- (iv) Non availability of experienced local contractors for turnkey projects in North Eastern States.
- (f) Contracts are awarded and executed by the Implementing Agencies. For any delay in completion of works, attributed to the contractors, the implementing agencies are responsible for levying liquidated damages/penalties as per the terms of the contracts.